

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-15/2013(pt.)/2180/A

From :- Smti Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
District & Sessions Judge,
Hojai.

Dated Guwahati the 1st May 2025.

Sub: **Earned leave.**

Ref:- Your letter Nos. DJHj/25/1538 dtd. 29.04.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave on 08.05.2025 and 09.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 06.05.2025 till the morning of 13.05.2025** (prefixing 07.05.2025; suffixing 10.05.2025, 11.05.2025 and 12.05.2025), subject to the submission of your Leave Admissibility Report from the Office of the Accountant General (A&E), Assam. You are to hand over the charge of your Court and Office to the Additional District & Sessions Judge (FTC), Hojai, and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-15/2013(pt.)/ 2181-2182 /A, dated , 01-05-2025

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
(Copy of duly filled in leave application in prescribed format is enclosed herewith).
2. The Project Manager, Gauhati High Court, Guwahati.

01.05.25

JT. REGISTRAR (VIGILANCE)